

(S)

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

O.A. 2542/94

New Delhi this the 5th day of January, 95.

Coram:

Hon'ble Shri N.V.Krishnan, Vice-Chairman (A)

Hon'ble Dr. A. Vedavalli, Member (J)

Mahesh Kumar Sharma
S/o Shri Ram Saran
R/o Q No. 68/Double Storey, Block No.6
Tilak Nagar,
New Delhi-18

By Advocate Shri D.C.Wohra

.....Petitioner

V.

1. Union of India
Through the
Secretary,
Ministry of Defence
South Block
New Delhi-110011

2. Engineer-In-Chief's Branch
Army Headquarters
Kashmir House
New Delhi-110011

3. Central Administrative Tribunal
Through the Registrar
Principal Bench
Faridkot House, Copernicus Marg,
New Delhi- 110001

.....Respondents.

ORDER (Oral)

Shri N.V.Krishnan

The Respondents have filed a reply to the OA. The matter was heard in regard to the continuance of the interim order.

Halfway through, the Ld. Counsel for the applicant requested that the applicant be permitted to withdraw the OA. The prayer is not opposed.

In the circumstance, the applicant is permitted to withdraw the application. The OA is dismissed as withdrawn. The interim order is vacated.

(DR.A.VEDAVALLI)
MEMBER (J)

(N.V.KRISHNAN)
VICE-CHAIRMAN (A)

CC.